

(c) the quantum of assistance sought and the response of World Bank in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOOR) : (a) There is no such scheme under the consideration of the Union Government.

(b) and (c) Does not arise.

Pending Cases with Central Vigilance Commission

3434. SHRI THOMAS HANSDA : Will the PRIME MINISTER be pleased to state :

(a) the number of cases pending with the Central Vigilance Commission as on date;

(b) whether any guidelines have been issued for early clearance of these cases;

(c) whether the Central Vigilance Commission is competent to advise as to the suitability of a person for appointment/promotion; and

(d) if so, the number of cases advised by the CVC during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) As on the 31st July, 1997 there were 1522 cases with the Central Vigilance Commission (CVC) for advice of these, the CVC has sought clarifications etc., from the administrative Ministries in respect of 385 cases.

(b) As the CVC enjoys autonomy in its functioning, no guidelines are required to be issued by the Central Government, for early clearance.

(c) As a matter of policy it has been decided that the advice of the CVC would be obtained in cases concerned from the view point of the vigilance angle. Further, based on the report of the CVC it is for the competent authority concerned to take an appropriate decision.

(d) During the last three years the CVC received and handled 412 (1994 - 101, 1995-201 and 1996-110) vigilance clearance cases relating to appointments, promotions, etc.

Cadre Review

3435. SHRIMATI SHEELA GAUTAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Cadre review of Group 'C' Ministerial staff of subordinate offices of C.P.W.D. in respect of clerical staff has been accepted by the Government;

(b) if so, the reasons for not considering the cadre of Group 'C' Stenographers as alongwith on the Group 'C' Ministerial staff;

(c) whether the Cadre review of Class-I engineering services has been accepted; and

(d) if so, the reason for not reviewing the Cadre of stenographers of subordinate offices of C.P.W.D. simultaneously?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Cadre Review proposal for Group 'A' Engineering Services of CPWD had not been finalised when the Cadre Review proposal for Group 'C' Ministerial staff were being considered by the Government. Since the requirement of posts of Stenographers in various grades would depend on the number/status of Group 'A' Officers, it was decided to take up the Cadre Review proposals of Stenographers after the Cadre Review proposals of Group 'A' Officers have been finalised and accepted by the Government.

(c) Yes, Sir.

(d) After implementation of the Cadre Review of Group 'A' Officers in CPWD, a proposal for reviewing Cadre of Stenographers in the subordinate cadre of CPWD has been taken up.

Maintenance of Lawns

3436. DR. BALIRAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether services of Central horticulture staff are restricted to maintain the lawns and residences of VIPs and officers of the Central horticulture department only in Delhi;

(b) if so, the reasons therefor; and

(c) if not, the reasons for not maintaining lawns and parks in Central Government colonies such as Laxmibai Nagar and Sarojini Nagar etc?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) Does not arise.

(c) All the lawns/parks in Central Government colonies in New Delhi including Laxmibai Nagar and Sarojini Nagar etc. under the CPWD are being maintained satisfactorily as per the norms prescribed by the Government subject to the availability of funds.